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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.08.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.387/7/HDB/2018
NAME OF THE COMPANY	Nitinsai Constructions Pvt Ltd
NAME OF THE PETITIONER(S)	IKC Finance Ltd
NAME OF THE RESPONDENT(S)	Nitinsai Constructions Pvt Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
M. Anil Kumar	Advocate	9440569156.	M.A.

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for Financial creditor is present.  
He has filed memo along with annexures.  
Counsel filed information obtained from the India post website that notice was served on corporate debtor.  
No representation for corporate debtor, corporate debtor is called absent.  
Service is held sufficient, corporate debtor is treated as absent.  
Counsel informed the Tribunal that already he has furnished the name of IRP.  
Heard the counsel for financial creditor.  
List it for consideration on 03.09.2018.

  
Member(Judl)